

NOTE

It has come to the notice that vakalatnama filed in many of the petitions/appeals filed in this Court does not show the name of the person who has signed the Power of Attorney and without mentioning their names and designation, it become difficult to identify the same.

Hon'ble the Chief Justice and Hon'ble Judges have been pleased to order that henceforth, the authorized officer of the Autonomous Body, Boards, Corporations, and/or any other person signing power of attorney is signed in official capacity, he/she shall disclose his designation also.

The members of the Bar are requested to file the power of attorney as per above said directions.

Sd/-

Registrar Judicial